

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10447/2008

(From the judgement and order dated 07/11/2007 in RSA No.191/2004  
of the HIGH COURT OF DELHI AT NEW DELHI)

PHOOL SINGH

Petitioner(s)

VERSUS

MAHABIR SINGH & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 16/03/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI  
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr Vinay Kumar Garg,Adv.  
Mr. Neeraj Kr. Sharma,Adv.  
Mr. Fazal Ahmad,Adv.

For Respondent(s) Mr. P.N. Bhardwaj,Adv.  
Mr. R.K. Shukla,Adv.  
Mr. Ashutosh Bhardwaj,Adv.  
Mr. Parmanand Bhardwaj,Adv.

Mr. Brij Bhusan,Adv.

UPON hearing counsel the Court made the following  
O R D E R

We find no ground to interfere with the impugned  
order. The special leave petition is dismissed.

(A.S. BISHT)  
COURT MASTER

(INDU SATIJA)  
COURT MASTER